



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III**MEETING No.** NC/3/MEET/Mar/202526/14**DATED:** 10/03/2026

Minutes of the Norms Committee-3 Meeting NC/3/MEET/Mar/202526/14 dated 10/03/2026 under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of the Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

2. The following members were present in the Meeting:-

Sl. No.	Name & Designation	Department
1	Shri Dinesh Narain Mathur, Technical Expert	Consultant (Pharma)
2	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
3	Shri Nand Lal	Consultant (Chemical)
4	Smt. Skina Rani, FTDO	DGFT (HQ)

3. The Norms Committee has taken decisions only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure, including those in notifications, public notices and policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularisation of the case.

4. RAs shall ensure compliance with SION, General Notes and Chapter Notes wherever applicable.

5. RAs shall also ensure that authorization is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard, full compliance with the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21, and Para 4.51 of HBP shall be made

Case No.	1 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SWEMED DIAGNOSTICS
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	018305000077AM15
RA File Number	072404000426 AM14
Licence No and Date	0710102252/20/02/2014
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	2 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM REVIW00005040AM25
RA File Number	039504000340 AM20
Licence No and Date	0310831915/30/09/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	3 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM REVIW00005039AM25
RA File Number	039504000135 AM20
Licence No and Date	0310831916/30/09/2019
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	4 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM REVIW00005036AM25
RA File Number	039504000492 AM21
Licence No and Date	0310839386/06/11/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	5 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM REVIW00005721AM25
RA File Number	03AX04000822 AM23
Licence No and Date	0311014992/25/05/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.

Case No.	6 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM REVIW00001406AM25
RA File Number	03AX04000821 AM23
Licence No and Date	0311015467/13/06/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	7 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004443AM23
RA File Number	34AX04000759 AM23
Licence No and Date	3411003012/18/11/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	8 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	OAN INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001150AM24
RA File Number	13AX04000047 AM24
Licence No and Date	1311001965/26/05/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	9 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	WEXFORD LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005719AM24
RA File Number	07AX04000904 AM24
Licence No and Date	0711009215/15/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	10 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005845AM24
RA File Number	05AX04001599 AM24
Licence No and Date	0511021137/25/09/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	11 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	CHEMIKER PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006178AM24
RA File Number	50AX04000062 AM24
Licence No and Date	5011001072/11/10/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	12 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	R.L.FINE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00007114AM24
RA File Number	07AX04001360 AM24
Licence No and Date	0711009823/30/11/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.

Case No.	13 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00007770AM24
RA File Number	09AX04000867 AM24
Licence No and Date	0911006493/05/01/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	14 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00000268AM25
RA File Number	09AX04001014 AM24
Licence No and Date	0911007079/16/04/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	15 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00002727AM25
RA File Number	03AX04002597 AM25
Licence No and Date	0311036698/28/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	16 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	PRACHEM LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00003845AM25
RA File Number	08AX04001204 AM25
Licence No and Date	0811013007/24/10/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	17 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004197AM25
RA File Number	03AX04006025 AM24
Licence No and Date	0311038794/18/11/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	18 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004445AM25
RA File Number	03AX04004271 AM25
Licence No and Date	0311039180/29/11/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	19 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004578AM25
RA File Number	03AX04004383 AM25
Licence No and Date	0311039368/06/12/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.

Case No.	20 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SAPTAGIR LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004668AM25
RA File Number	09AX04000826 AM25
Licence No and Date	0911008582/10/12/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	21 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004650AM25
RA File Number	03AX04004531 AM25
Licence No and Date	0311039468/10/12/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	22 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004815AM25
RA File Number	03AX04004626 AM25
Licence No and Date	0311039664/16/12/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	23 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004840AM25
RA File Number	03AX04004600 AM25
Licence No and Date	0311039713/17/12/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	24 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004930AM25
RA File Number	03AX04004652 AM25
Licence No and Date	0311039796/20/12/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	25 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SHILPA PHARMA LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005050AM25
RA File Number	07AX04001565 AM25
Licence No and Date	0711013151/25/12/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	26 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005068AM25
RA File Number	03AX04004874 AM25
Licence No and Date	0311039920/26/12/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.

Case No.	27 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005067AM25
RA File Number	03AX04004577 AM25
Licence No and Date	0311039919/26/12/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	28 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	SWATI CAMPHOR & SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005327AM25
RA File Number	05AX04003292 AM25
Licence No and Date	0511030017/01/01/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	29 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	STYRAX PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005543AM25
RA File Number	09AX04000950 AM25
Licence No and Date	0911008795/09/01/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	30 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	ALCHYMARS ICM SM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005800AM25
RA File Number	04AX04001008 AM25
Licence No and Date	0411008933/22/01/2025
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	31 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	RUBICON RESEARCH LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005920AM25
RA File Number	03AX04005299 AM25
Licence No and Date	0311040876/29/01/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	32 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	VARTIKA CHEMICALS & PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005931AM25
RA File Number	13AX04000347 AM25
Licence No and Date	1311003649/30/01/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	33 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	PIRAMAL PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00005934AM25
RA File Number	03AX04005533 AM25
Licence No and Date	0311040887/30/01/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.

Case No.	34 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	RUBICON RESEARCH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006027AM25
RA File Number	03AX04005587 AM25
Licence No and Date	0311041065/05/02/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	35 / NC/3/MEET/Mar/202526/14
Case Status	Case Rejected
Party Name	METROCHEM API PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00006306AM25
RA File Number	26AX04000061 AM25
Licence No and Date	2611001813/19/02/2025
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm has failed to furnish a reply to the deficiency letter despite repeated reminders and adequate opportunities being provided. In the absence of the required information and documents, the Committee decided to reject the case.	

Case No.	36 / NC/3/MEET/Mar/202526/14
Case Status	Case Approved
Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00001528AM26
RA File Number	03AX04001205 AM26
Licence No and Date	0311044870/17/06/2025

Norms Committee Decision:

Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Nicotine Polacrilex	1 Kg.	1	Polacrilex Resin	0.860 kg
		2	Formic Acid	0.135 kg
		3	ZED 19 (Enzyme)	0.0235 kg
		4	NADP (B-Nicotinamide adenine dinucleotide phosphate)	0.0030 kg
		5	GDH-103 (Enzyme)	0.00234 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/Mar/202526/14
Case Status	Case Approved

Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Mar/ 202526/ 14 and 10/03/2026
HQ File Number	HQRNORM APPLY 00004610AM26
RA File Number	03AX04004441 AM26
Licence No and Date	0311049492/04/12/2025

Norms Committee Decision:

Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Nicotine Polacrilex	1 Kg.	1	Polacrilex Resin	0.860 kg
		2	Formic Acid	0.135 kg
		3	ZED 19 (Enzyme)	0.0235 kg
		4	NADP (B-Nicotinamide adenine dinucleotide phosphate)	0.0030 kg
		5	GDH-103 (Enzyme)	0.00234 kg

RA concerned may take further necessary action as per above decision of NC.